



2025:DHC:847-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ RFA(COMM) 64/2025 and CM APPL. 6230-6231/2025

SH. VIJAY BANSAL

.....Appellant

Through: Mr. Jatan Singh, Sr. Advocate
with Mr. Avnish Kumar Tyagi, Mr.
Shreshtha Rao, Ms. Vanshika Adhana and
Mr. Tushar Lamba, Advocate with appellant

versus

SMT. BEENA TRIPATHI

.....Respondent

Through: Mr. Narendra Singh Negi and
Mr. Ashish Negi, Advocates

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

10.02.2025

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1. After some hearing, Mr. Jatan Singh, learned Senior Counsel for the appellant, submits, on instructions from Mr. Avnish Kumar Tyagi, learned counsel for the appellant, and the appellant himself, who is also present in Court, that his client would vacate the suit property situated at C-16/1, Dispensary Road, Near Bhajanpura Thana, Bhajanpura, Delhi-110053, within a period of six months from today and would also pay rent and user charges in respect of the property to the respondent periodically during the said period.

2. We make it clear that the responsibility to make this payment cannot be avoided on the ground that there is no electricity, water or



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on any other ground whatsoever.

3. The appellant is also directed to file an undertaking to the aforesaid effect, before this Court, within a period of one week from today.

4. In view of the aforesaid statement made at the bar, the appeal stands disposed of.

5. The appellant shall be bound by the aforesaid statement.

6. All other claims of the parties qua each other would be open to be agitated in the suit, which is presently pending, before the Trial Court.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

FEBRUARY 10, 2025/yg

[Click here to check corrigendum, if any](#)